## National Company Law Tribunal Allahabad Bench

			CP No. 94/A	0/201/
	THE CITY OF	0.09.201/	G OF ALLAHABAD BENCH C	
NAME OF THE	COMPANY: Bly	re line Sec	urifies PLA LA	1
SECTION OF THE COMPANIES ACT: 236/232 of the Companies Act of 2013  SI. NO. Name Designation Representation				
SI. NO.	Name	Designation	Representation	Signature
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## CP No.96/ALD/2017, CA No.54/ALD.2017

Sh. Abhishek Mishra, PCS representing the petitioner. Sh. Dhirendra Kumar, proxy for the OL.

The case is fixed for the hearing in the second stage motion petition. After hearing the PCS representing the petitioner company, he is directed to serve a copy of this petition to the RD(NR)/ROC, Kanpur as well as to the OL, Allahabad for inviting their comments/response. That apart the petitioner is required to effect paper publication in the newspaper in respect of the hearing of the present company petition in newspapers "Business Standard" in Hindi & English version. The petitioner is also at liberty to serve a copy of this notice alongwith company petition to the Sectoral Regulator i.e. Income Tax Department, RBI and SEBI as the case may be.

The matter be listed on 13th October, 2017.

Sri H.P. Chaturvedi, Member (Jugiciai)

Dated:08.09.2017

Typed by: Kavya Prakash